

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3508  
ANSWERED ON:25.08.2006  
ENGINEERS IN DDA  
Yadav Shri Giridhari;Yadav Shri M. Anjan Kumar

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether several engineers in DDA are not deployed on any work and they remain idle;
- (b) if so, the number of such engineers at present in DDA;
- (c) the number of engineers against whom enquiry regarding corruption are pending;
- (d) the present status of the enquiry;
- (e) the action taken/proposed to be taken against them; and
- (f) the steps taken by the Government to remove corruption in DDA?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI AJAY MAKEN )

(a)&(b): Delhi Development Authority (DDA) has reported that it is not a fact that its engineers are kept idle. In addition to the execution of residential projects, the engineers are required for supervision of commercial projects, development works, fly-overs, infrastructure for Commonwealth Games etc. Engineers are also required for planning, designing, quality control, vigilance, maintenance of land & building and other administrative works.

(c)to(e): Delhi Development Authority (DDA) has reported that 32 engineering officials are involved in corruption cases, out of which 27 cases are under trial in various courts and prosecution sanction in these cases has been issued.

Major penalty proceedings have been initiated in three cases, investigation has been taken up by CBI in one case and in another case by Vigilance Department of DDA.

(f): Various steps have been taken for system improvement, bring in transparency in the functioning of DDA and to remove corruption. These inter-alia include dissemination of information to the public, setting up of facilitation centre, posting of full time Counsellors at the reception counter of DDA, display of information through DDA website etc. Efforts made for improving the system for grievance redressal include computerized monitoring of grievances, following of Citizen's Charter, effective implementation of RTI Act, 2005, computerization of records etc.